



THE HIGH COURT OF GUJARAT

NOTIFICATION **No.A.0705(II)/2026 [8]**

Read:- Government of Gujarat in Legal Department Notification No.CRS/102016/2173/D dated 16.03.2026

Consequential Posting Effect within the same Court Establishment

In view of the decision of the Hon'ble Chief Justice and Hon'ble Judges of the High Court of Gujarat, the order of posting of following Judicial Officers working in the cadre of Senior Civil Judge is passed with immediate effect as under:

Surendranagar District			
Sr.	Judicial Officer [JO Code]	Present Posting	Posted as
1	Mr. Ashishkumar Hasmukhlal Dave [GJ01230]	Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Dhrangadhra, District Surendranagar	Principal Senior Civil Judge and Additional Chief Judicial Magistrate, Dhrangadhra, District Surendranagar
2	Mr. Pramodbhai Chimanbhai Rohit [GJ01284]	2nd Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Dhrangadhra, District Surendranagar	Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Dhrangadhra, District Surendranagar



By order of the Hon'ble the Chief Justice and the
Hon'ble Judges of The High Court of Gujarat.

The High Court of Gujarat,
At Sola, Ahmedabad - 380 060.
Date:18/03/2026

(Sanjay D. Suthar)
Registrar General

No.A.0705(II)/2026 [8]

Copy for information and necessary action/compliance to:

1. The Secretary to the Government of Gujarat, Legal Department, Gandhinagar.
2. The Member Secretary, Gujarat State Legal Services Authority, Ahmedabad.
3. The Director, Gujarat State Judicial Academy, Ahmedabad.

4. The Principal District Judge of all the Districts of Gujarat.
5. The Treasury Officer, Surendranagar
6. The Judicial Officer concerned.
7. The Manager, Government Central Press, Gandhinagar
(for publication in the Gujarat Government Gazette, Part-I, Central Section)

The High Court of Gujarat,
At Sola, Ahmedabad - 380 060.
Date:18/03/2026

(Sanjay D. Suthar)
Registrar General

Note:

As a green initiative, only one hard copy of this digitally signed notification be kept on record of the concerned office. Further soft copies of the notification be forwarded to all concerned instead of hard copies.